

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1987

ANSWERED ON:02.12.2011

DEMANDS OF CGHS STAFF

Gowda Shri D.B. Chandre;Jeyadural Shri S. R.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the employees of Central Government Hospitals and Central Government Health Scheme (CGHS) have given a notice of strike in support of their demands;
- (b) if so, the details of these workers/employees;
- (c) whether the Union Government has not taken any decision on their demands;
- (d) if so, the reasons therefor; and
- (e) the steps taken by the Government to ensure smooth running of hospitals and CGHS dispensaries?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (e): All India Health Employees and Workers Confederation, All India Ordinance Factories Para Medical Staff Association etc. have submitted a notice for 100-hours continuous hunger strike by Public Sector Health Workers of India from 14th November, 2011 to 18 November, 2011 in support of their demands. These demands include payment of HPCA/PCA at par with Nursing allowance, same wages for same work for health employees of Central/State Governments, autonomous organizations and private organizations, stopping of outsourcing of health services, fixing of national standard for ratio between number of patients and number of health employees, legal and institutional guarantee of dignity and security of health employees, earmarking of 15% of annual budget to health sector, 100% compensate appointment, uniform duty hours in respect of health employees throughout in the country, granting of status of state employees to ASHA workers, etc.

Since the health is a state subject, the demands relating to state Government is their responsibility. In so far as, three Central Government Hospitals located in Delhi namely Safdarjung Hospital, Dr. R.M.L. Hospital and Lady Hardinge Medical College and its associated hospitals in Delhi are concerned, the matter of continuation of the HPCA/PCA has been taken up with the DOP&T despite the fact that 6th Central Pay Commission has recommended for its discontinuance and replacement with risk insurance scheme. Directorate General Health Services has already issued instructions to Head of the above said Hospitals and Director, CGHS, inter alia, to take necessary steps to ensure uninterrupted running of hospital/dispensary services.